

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 348/2010

Sub: Petition under Section 79 (c) and (f) and Section 94 of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long-term Access and medium-term open access in inter-State in Transmission and related matters) Regulation, 2009.

Date of hearing : 19.4.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioners : Ind Bharath Power (Madras) Ltd.

Respondent : Power Grid Corporation of India Ltd. (PGCIL)

Parties present : Shri Sanjay Sen, Advocate for the petitioner

This petition has been filed by Ind Bharath Power (Madras) Ltd. under Section 79 (c) and (f) and Section 94 of the Electricity Act, 2003 with following prayer:

(i) Review the order dated 31.5.2010 to the extent indicated in this petition;

(ii) Clarify that its order dated 31.5.2010 to the extent it makes a departure from the statutory obligations of the CTU, to also develop the dedicated transmission line as a part of planned and coordinated development of the inter-State transmission system, is not applicable to the present case of the petitioner, as the subject line was not planned prior to the notification of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009; and

(iii) Direct the respondent to comply with the provisions of the Central Electricity Regulatory Commission (Grant of Connectivity,

Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and treat the dedicated line of 90-100 kms, connecting the petitioner 2x 660 MW power plant at Tuticorin, Tamil Nadu to the pooling point, as part of ISTSN and construct the same.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondent.

3. The applicant was directed to serve copy of the petition on the respondent immediately, if already not served. The respondent may file its reply on affidavit latest by 6.5.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 20.5.2011.

4. The petition shall be listed for hearing on 24.5.2011.

Sd/-
(T. Rout)
Joint Chief (Law)